

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-06-2024 AT 10:30 AM**

**CP(IB)No. 339/10/HDB/2021
AND
IA (IBC) 1000/2024 in CP(IB)No. 339/10/HDB/2021
u/s. 10 of IBC, 2016**

IN THE MATTER OF:

M/s. Myind Med Tech Innovations Pvt Ltd

...Petitioner

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1000/2024

Learned Counsel Mr Sachin Sharma, for applicant present through Video Conference.

Proof of service filed. As per the same the ESIC and EPFO are served.

Learned Counsel Mr Ramu on behalf of Learned Counsel Mr G Venkateswarlu present and stated that he has been instructed to appear on behalf of Respondent No.1 and Vakalat will be filed. The same is recorded. If the Vakalat is not e-filed today, it is deemed that the Respondent No.1 remains ex-parte.

Learned Counsel Mr Vinod, present and stated that he has been instructed to appear on behalf of Respondent No.2 and Vakalat will be filed. The same is recorded. If the Vakalat is not e-filed today, it is deemed that the Respondent No.2 remained ex-parte.

For filing counter, 10 days' time granted. Learned counsel for the applicant shall serve a copy of application on the other side.

Matter adjourned to 19.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)